19/8 19. W. Mallin B. W. Whombs Mrs. R. Mohamb

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

0.A./T.A./R.A.No. 802			
1		Hadibandhu Behina Applicar	1 nt ( e )
Versus			
Union of India Collan Respondent (s)			
Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
	23/2		9.10.01b50/2
	94	REGISTER	20 tiled.
			Vz.
2	11.1.95	Registrar Heard Shri M.K.Mallik, learned	23/12/94
		counsel for the applicant, and Shri Aki	naya
		Mishra, learned Addl. Standing Counsel	
		(Central) for respondents	In this application
		The main grievance of the applic	ant 19, the applicant
		is that he has requested for supply of	was challenged 11.
		certain documents vide Annexure-2 on	Fortralin 1 datelline
		24.9.1994. According to applicant, no	proceedy.
		decision has been communicated to him	À-
		in this regard and the case has appar-	28/12/34
( · •)		ently not made any further progress	
		thereafter.	
		After hearing heathned counsel fo	
		the applicant in great detail it is hereby directed that Respondent 1 may	$\Gamma$
		dispose of the applicant's representat	CAMMINE
		dated 24.9.1994 (Annexure-2 to the	
		application) with a suitable decision	100
		and order, within one month of the date	Who I was
		of receipt of a copy of the order.	120
		The application is thus disposed	l l l l
(		of. No costs.	) For Adomism 2
		ME MBER (ADMINISTRATIVE	John on on .
•			The News